

National Population Policy Report

3425. SHRIMATI GIRIJA DEVI :
SHRI SRIKANTA JENA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether some members of the National Population Policy Panel have disassociated themselves from the report of the panel:

(b) if so, the details and the reasons therefor; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) to (c) Newspaper reports, which appeared after submission of the report of group of Experts, imply that one member of the expert group has dis-associated herself from the report.

Immigration System

3426. SHRI Y.S. RAJASEKHAR REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to revamp the immigration system at the five International Airports in India; and

(b) if so, the details including the time frame thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) and (b) At present immigration functions are being performed by the State Police on behalf of

the Central Government on an agency basis. In order to revamp the immigration services, it has been decided to take over the immigration functions at Delhi, Bombay and Calcutta Airports from the State Police in a phased manner. Immigration functions at Madras Airport are already being performed by the Central Government. For revamping of immigration services, Government have under taken modernisation of the existing facilities at these four Airports. Modernisation of immigration control/facilities at Indira Gandhi International Airport, Delhi and Sahar International Airport, Bombay have been completed. Similar modernisation of immigration services at the other two International Airports is underway.

Registration of Voluntary Organisations

3427. SHRI TARA SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to liberalise the procedure for granting registration to voluntary organisations under the Foreign Contribution (Regulation) Act, 1976;

(b) if so, the details thereof;

(c) the number of applications received from the voluntary organisations for registration during 1993 and 1994 (upto June);

(d) the number of voluntary organisations out of them registered; and

(e) the steps taken for expeditious disposal of pending applications?

THE MINISTER OF STATE IN THE